NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CP No.89/2011 RT CP No.152/Chd/Hry/2017

In the matter of:

Kotak Mahindra Bank.

....Petitioner.

Versus.

Soorya Heighcon Pvt. Ltd.Respondent.

Present: Mr.Atul Nehra, Advocate with Mr.Varun Katyal, Advocate for petitioner.

As per proviso to rule 5 (1) of Companies (Transfer of Pending Proceedings) 2016 and the latest amendment in rule 5 vide notification dated 29.06.2017, extending the period to supply the requisite information upto 15.07.2017, the learned counsel for petitioner seeks and permitted to withdraw the instant petition with liberty to seek appropriate remedy under the Insolvency & Bankruptcy Code, 2016. The instant petition is, therefore, dismissed as withdrawn with liberty aforesaid as per proviso to amended Rule 5 of Companies (Transfer of Pending Proceedings) 2016 notified on 29.06.2017 that the petitioner would always be eligible to file fresh application under the IB Code, if so, advised.

Sdif

(Justice R.P.Nagrath) Member (Judicial)

